(b) if so, by when it will be formed?

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNA MURTHI): (a) and (b) The Government is committed to the idea of setting up a National Judicial Commission which would make recommendations forjudicial appointments in the Supreme Court and the High Courts as also draw up a Code of Ethics for the judges.

Since the Government is still in the process of building a national consensus over the proposal to set up of a National Judicial Commission leading to an amendment to the Constitution of India, it will not be feasible to indicate a timeframe in this regard.

## **Bifurcation of National Commission for SCs and STs**

\*5. SHRIMATI N.P. DURGA:

SHRI K. RAMA MOHAN A RAO:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government propose to bifurcate the National Commission for Scheduled Castes and Scheduled Tribes; and
  - (b) if so, the reasons therefor?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. SATYA NARAYAN JATIYA): (a) Yes, Sir. A proposal for bifurcation of the Commission is under consideration.

(b) To give focused attention for the Welfare and Development of Scheduled Tribes and Scheduled Castes.

## Increase in seats in Dental and Medical Colleges

- \*6. SHRI JIBON ROY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether Government's attention has been drawn to the news-item captioned, "Admissions: 76 Dental, Medical Colleges out", which appeared in the Indian Express dated the 17th June, 2002; and